

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the 19<sup>th</sup> day of *July, 2019*.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A).  
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Civil Misc. Application No. 330/01514/2019

IN

Original Application Number. 330/01705/2012.

Mahendra Pal Singh and others. ....Applicants.

**VE R S U S**

Union of India and others. ....Respondents

Advocate for the applicants : Shri Ashish Srivastava  
Advocate for the Respondents: Shri Himanshu Singh

**O R D E R**

Shri L.S. Kushwaha, proxy to Shri Ashish Srivastava, learned counsel for the applicants and Shri Humanshu Singh, learned counsel for the respondents are present.

2. Proxy to applicants' counsel submits that he has filed MA No. 330/01514/19 to withdraw this OA as the respondents have issued a letter dated 08.07.2019 (Annexure-1 of MA) correcting the anomaly and consequently re-fixing the pay of the applicant.

3. Learned counsel for the respondents states that the withdrawal application is not in proper format.

4. However, in view of the facts stated by the proxy to applicants' counsel, MA No. 330/01514/2019 is allowed and the OA is dismissed as withdrawn.

**MEMBER-J.**

Anand...

**MEMBER- A.**